

**School Hostels in U.P.**

**642. Shri Vishwa Nath Pandey:** Will the Minister of Education be pleased to state:

(a) whether any financial assistance has been given to the Government of Uttar Pradesh for construction of school hostels in the State during 1964-65; and

(b) if so, the details thereof?

**The Minister of Education (Shri M. C. Chagla):** (a) No, Sir.

(b) Does not arise.

**Delhi Development Authority**

**643. Shrimati Tarkeshwari Sinha:** Will the Minister of Home Affairs be pleased to state:

(a) the area of land acquired by the Delhi Development Authority so far;

(b) the value of such land;

(c) the loss in terms of interest being paid to the persons whose lands have been acquired; and

(d) whether any calculation has been made as to the loss which the Delhi administration is incurring because of the huge blockade of funds on these lands?

**The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra):** (a) No land has been acquired by the Delhi Development Authority; however, the Delhi Administration has acquired 20,616 acres of land up to the 30th June, 1965, for the planned development of Delhi.

(b) Out of 20,616 acres of land referred to in (a) above, 10,888 acres of land have already been allocated to various agencies for development in terms of the scheme for large-scale acquisition, development and disposal of land in Delhi. The cost of the remaining land, that is, 9,728 acres, as per award of the Land Acquisition Collectors, is about Rs. 9.72 crores.

(c) There is no loss in terms of interest to be paid to the persons whose lands have been acquired as the compensation is paid before taking over possession of the land.

(d) No loss is being incurred. So far, the Delhi Administration has notified about 55,000 acres of land, which comes within the urbanisable limits of Delhi Master Plan. This land has to be acquired and it cannot be left under Section 4 of the Land Acquisition Act, 1894, indefinitely. If it is denotified either through administrative action or through the order given by the court, the Government will have to pay much higher amount when the land is acquired subsequently.

**बंगाल की खाड़ी में तेल की खोज**

644. { श्री श्रींकार लाल बेरवा :  
श्री सुबोध हंसदा :  
श्री स० च० सामन्त :

क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बंगाल की खाड़ी में तेल की खोज का कार्य आरम्भ हो गया है;

(ख) यदि हाँ, तो किसके सहयोग से आरम्भ हुआ है; और

(ग) इस कार्य पर कितनी विदेशी मुद्रा व्यय होगी ?

पेट्रोलियम और रसायन मंत्री (श्री हुमायून् कबिर) : (क) सितम्बर, 196 में बंगाल की खाड़ी में कारोमण्डल तट से दूर क्षेत्र में तेल के लिए भूकम्पीय खोज शुरू की गई ।

(ख) तेल और प्राकृतिक गैस आयोग तथा बी/प्रो टेक्नो एक्सपोर्ट, मास्को (V/O. Techno-export Moscow) के बीच हुए ठेके के अन्तर्गत एक रूसी भूकम्पीय सर्वेक्षण जहाज द्वारा भूकम्पीय खोज कार्य किया जा रहा है ।